

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:7
ANSWERED ON:08.08.2012
FOREIGN EDUCATIONAL INSTITUTIONS IN INDIA
Baal Thiru Thalikkottai Rajuthevar;Yadav Shri Dharmendra

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether there is any proposal under consideration of the Union Government to allow the foreign educational institutions/Universities to set up their campus in the country;
- (b) if so, the details thereof;
- (c) whether the University Grants Commission Act, 1956 permits/will be applicable for the setting up of campus by foreign universities in the country;
- (d) if so, the details thereof; and
- (e) the reaction of the Government thereto ?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (E) OF LOK SABHA STARRED QUESTION NO. 7 FOR 8th AUGUST, 2012 ASKED BY SHRI T.R. BAALU AND SHRI DHARMENDRA YADAV, HON'BLE MEMBERS OF PARLIAMENT REGARDING FOREIGN EDUCATIONAL INSTITUTIONS IN INDIA.

(a) & (b): Yes, Sir. The Government has introduced The Foreign Educational Institutions (Regulation of Entry and Operations) Bill, 2010 in Parliament on 3.5.2010. The Bill seeks to put in place a mechanism to regulate the entry and operations of Foreign Educational Institutions (FEIs), while preventing the entry of FEIs of dubious quality. The FEIs, once they are notified as Foreign Educational Providers (FEPs) under the proposed legislation, can set up campuses in India.

(c) to (e): The University Grants Commission (UGC) has powers under the UGC Act, 1956 to coordinate and determine standards of university education in the country. Any institution issuing degrees in India has to abide by regulations issued by UGC. Presently, Government policy permits 100% Foreign Direct Investment (FDI) in education subject to regulatory requirements under law. The UGC would be assigned the responsibility of receiving the applications from Foreign Educational Institutions (FEIs), processing the same and recommending to Central Government, the notification of FEIs as Foreign Educational Providers (FEPs) in the proposed legislation. UGC would also exercise powers to frame regulations under the proposed legislation.